

FIR No.232/19
PS. Laxmi Nagar
03.09.2020

Present: Sh. C. S. Bhandari, Ld. Counsel for applicant (through video conferencing).
None for accused.

Submissions heard.

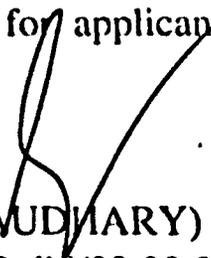
Let notice of this application be sent to accused through IO concerned.

Accused is hereby directed to appear before the Court on NDOII.

Let copy of order dated 25.08.2020 be also sent to the accused alongwith the application.

Put up on 28.09.2020.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/03.09.2020

FIR No.122/20
PS. Laxmi Nagar
Applicant:Mahendar
03.09.2020

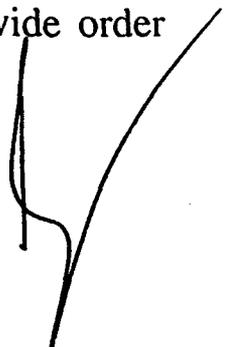
Present: Ld. APP for the State (through video conferencing).
Sh. Tajinder Singh, Ld. Counsel for accused/applicant (through video conferencing).

This is an application U/Sec. 167 (2) Cr.P.C filed on behalf of accused Mahendar, seeking bail.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

It is stated by Ld. Counsel for accused that accused was falsely implicated in this case and accused was arrested on the disclosure statement of other co-accused. It is further stated that accused is in JC since 15.03.2020 and investigation has been completed. It is further stated that accused is suffering from several medical ailments and charge-sheet has been filed.

On the other hand, the application has been vehemently opposed by Ld. APP for the state stating that earlier three bail applications dated 09.04.2020, 27.04.2020 and 04.06.2020 were dismissed by Ld. MM and two bail application U/Sec. 493 Cr.P.C. were dismissed by Ld. ASJ vide order dated 08.06.2020 and 18.08.2020.

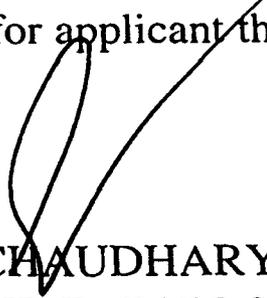


Heard and perused.

Considering the submissions, let charge-sheet be put up before the Court on NDOH.

Be listed for consideration of the application on 05.09.2020.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/03.09.2020

FIR No221/19
PS Laxmi Nagar
State Vs. Saleem
03.09.2020

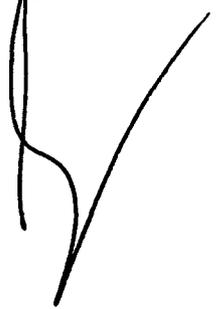
Present: Ld. APP for the State (through video conferencing).
Sh. Sharad Pandey, Ld. Counsel for applicant/accused (through video conferencing).
Sh. D. K. Singh, Ld. Counsel for complainant (through video conferencing).
IO/SI Faizan Ghani (through video conferencing).

This is the 2nd bail application U/Sec. 437 Cr.P.C filed on behalf of accused/application Saleem seeking bail.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

It is submitted that accused is suffering from many medical ailments such as high sugar level, high B.P. and migraine and due to this he is at high risk of catching infection in the jail due to COVID-19 pandemic. It is further submitted that accused has never exerted any undue pressure on the witnesses and undertakes not to do the same or leave Delhi without permission of the Court.

On the other hand, the application has been vehemently opposed by Ld. Counsel for complainant through Ld. APP for the state stating that all the



above-mentioned medical grounds were already discussed during the 1st bail application and the same were decided thereupon. The 1st bail application was dismissed vide order dated 21.08.2020 and there have not been any change of circumstances since the dismissal of the first bail application.

Arguments heard. Documents perused.

At the very outset, it is relevant to mention that this is the 2nd bail application moved on behalf of the accused. The earlier bail application of the accused was dismissed on 21.08.2020. Thereafter, an application was moved on behalf of accused seeking directions to Jail Superintendent concerned for providing him medical assistance and items of basic needs like clothes. A report was filed by the Deputy Jail Superintendent concerned alongwith medical status report prepared by SMO concerned stating therein that the accused is being treated for all his medical ailments at the Jail OPD and if required, he shall be referred to higher center for specialist's opinion. Copy of the report was also provided to the accused through electronic mode.

Further, there has been no change of circumstances from the date of dismissal of 1st bail application of the accused U/Sec. 437 Cr.P.C. and the date of filing the present bail application i.e. 2nd bail application. Therefore, the present bail application of the applicant/accused Saleem is hereby **dismissed**.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/03.09.2020

Cr. No. 1246/20
Vikas Aggarwal Vs. Rinku Kataria
03.09.2020

Present: Ms., Shalu Bhati, Ld. Counsel for accused/applicant (through video conferencing).

This is an application U/Sec. 151 C.P.C moved by the complainant seeking early hearing of the matter and issuance of summons to the accused through electronic mode.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

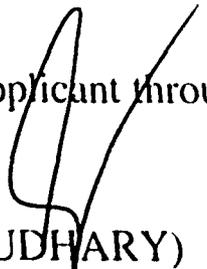
The present application is moved under the Provision of Civil Procedure Code, hence, Ld. Counsel seeks permission to withdraw the present application due to technical grounds.

Heard.

In view of the aforesaid reason, the present application stands dismissed as withdrawn.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/03.09.2020

FIR No.008761/20
PS.Laxmi Nagar
03.09.2020

Present: Sh. Tarun Gaur, Ld. Counsel for applicant (through video conferencing).

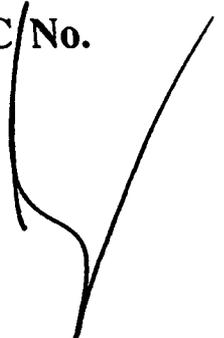
Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-13S-3765 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

It is stated in the application that the vehicle bearing registration no. DL-13S-3765 was stolen on 15.03.2020 and FIR was registered. It is further stated that the aforesaid vehicle is lying in the Malkhana, PS Laxmi Nagar.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-13S-3765 to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as **“Manjit Singh vs. State in Criminal MC/No.**



4485/13 dated 10.09.2014 , the said vehicle in question is released to the rightful owner subject to following conditions:-

1. IO is directed to release the vehicle to the rightful owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. Owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. **DL-13S-3765** before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the rightful owner, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Id. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/03.09.2020

FIR No.181/13
PS. Shakarpur
Applicant:Rajeev Kapoor
03.09.2020

Present: Ld. APP for the State (through video conferencing).
Sh. B. K. Tomar, Ld. Counsel for accused/applicant (through video conferencing).

This is an application U/Sec. 167 (2) Cr.P.C filed on behalf of accused Rajeev Kapoor, seeking bail.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

It is stated by Ld. Counsel for accused that accused is in JC since 14.07.2020. It is further stated that FIR in this case was registered on 04.03.2013 wherein the accused was arrested on 13.07.2013 and was granted interim bail. Thereafter, the accused was again arrested on 14.07.2020 and no charge-sheet has been filed till date. Hence, the accused prays for grant of bail U/Sec. 167 (2) Cr.P.C.

On the other hand, the application has been vehemently opposed by Ld. APP for the state stating that the application being pre-mature is not maintainable.



At this stage, Ld. Counsel for accused seeks liberty to withdraw the present application due to technical grounds.

Heard.

In view of the aforesaid reason, the present bail application stands dismissed as withdrawn.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/03.09.2020